

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:4935  
ANSWERED ON:13.08.2014  
APPOINTMENT OF LOKPAL  
Chandumajra Shri Prem Singh

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) the steps taken by the Government for the appointment of Lokpal;
- (b) whether the Government has fixed any deadline in this regard;
- (c) if so, the details thereof and if not, the reasons therefor; and
- (d) the time by which the Lokpal is likely to be appointed?

**Answer**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.  
(DR. JITENDRA SINGH)

(a) to (d): The Central Government, in exercise of the powers conferred by sub-section (4) of section 1 of the Lokpal and Lokayuktas Act, 2013 (1 of 2014), appointed the 16th day of January, 2014, as the date on which the provisions of the said Act shall come into force.

In exercise of powers conferred by sub-section (5) of section 4 of the Act, the Central Government notified the Search Committee (Constitution, Terms and Conditions of appointment of members and the manner of selection of Panel of Names for appointment of Chairperson and Members of Lokpal) Rules, 2014 (hereinafter referred to as Search Committee Rules).

A writ petition has been filed by Common Cause, a Registered Society, before the Hon'ble Supreme Court wherein, inter alia, challenge has been made to the validity of the Search Committee Rules. During the course of hearing of the case by the Supreme Court on 5th May, 2014, the Court has been informed that the Government will re-examine the issue and make formal amendments in the Rules and only thereafter proceed further in the matter. Government constituted a Committee under the Chairmanship of the Attorney General for India to address the relevant issues related to the amendments to the Search Committee (Constitution, Terms and Conditions of appointment of members and the manner of selection of panel of names for appointment of Chairperson and Members of Lokpal) Rules, 2014. The Committee has submitted its report to the Government on 31st July, 2014. This is now required to be processed in consultation with the Ministry of Law. The matter can be processed further only after the amendments are carried out in the Rules as per the undertaking given before the Hon'ble Supreme Court.